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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A.No.897/99

Date of Order : 17.6.99

BETWEEN :

T.Ananda Bhushanam

.. Applicant.

AND

 The Branch Post Master, Gettipadu Post Office, Gottipadu, Guntur Dist.

 The Assistant Superintendent of Post Offices, Chilakaluripet, Guntur District.

.. Respondents.

Counsel for the Applicant

.. Mr.T.V.P.Prabhakar

Counsel for the Respondents

.. Mr.B.N.Sharma

## CORAM :

HON'BIE SHRIR.RANGARAJAN : MEMBER (ADMN.)

HON BLE SHRIB.S. JAI PARAMESHWAR : MEMBER (JUDL.)

## ORDER

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.T.V.P.Prabhakar, learned counsel for the applicant. None for the respondents.

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- 2. The applicant in this OA belongs to SC community and he passed Intermediate in the year 1980. He has been appointed as EDDA in Gottipadu post office vide memo dated 24.7.97 w.e.f. 1.7.97 as a provisional candidate. The impugned notification No.PF/EDDA/Gottipadu, dated 24.2.99 was issued for filling up the post regularly by an eligible ST candidate.
- This OA is filed praying for a declaration that the action of the respondents in issuing a fresh notification for appointment to the post of EDDA, Gottipadu post office without regularising the services of the applicant as EDDA inspite of continuous service of 2 years is highly arbitrary, illegal and unconstitutional and for a consequential direction to set aside the impugned notification dated 24.2.99 issued by R-2 and to regularise the services of the applicant as EDDA.
- 4. The applicant belongs to SC community. The way notification issued for an ST candidate. Hence the applicant cannot apply for the post as he does not belong to ST community. The applicant also cannot stand in the way of the respondents to discharge the filling up the post

candidates in the cadre of EDDA. The applicant has not

putin 3 years of service to keep him in the register for thrown out ED candidates in terms of DGP&T letter of 1979.

- 5. From all angle the applicant has no reason to protest against the issue of the impugned notification dated 24.2.99. Hence the OA is liable and to be dismissed and accordingly dismissed. However the applicant should only be replaced by posting a regular candidate.
- 6. No costs.

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B.S. JAI PARALESHWAR

(R.RANGARAJAN) Member (Admn.)

Dated: 17th June, 1999

( Dictated in Open Court )

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## IST AND IIND COURT

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D.R.(A)

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CHECKED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD.

THE HON BLE MR. DUSTICE D.H. NASIR

THE HOM SLE MR.H RAJENDRA PRASAD MEMBER (A)

MR.R.RADARAJAN MR.R.RADARAJAN (A)

THE HON'BLE MR.B.S.JAI PARAMESWAP MEMBER (J)

ORDER: 17/6/59

ORDER / JUDGEMENT

MA./RA./CP NO.

·in

DA. NO. 897199

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DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED REDECTIO.

NO ORDER AS TO COST

SRR

केन्द्रीय प्रचासांनक अधिकरण Cantiel Administrative Tribunal प्रयम / DESPATCH

-1 JUL 1999

हैक्सवाद न्यायपीठ MYDERABAD BENCH